

**Jammu and Kashmir
Pollution Control Committee**

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0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Judicial Consultant,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 147/2026/989

Dated: - 06-05-2026.

Sub: - Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 25-02-2026 passed in OA No. 147/2026, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors."

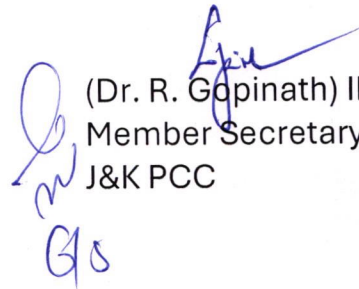
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 25-02-2026 passed in OA No. 147/2026, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors"** the report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: - As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 147 of 2026

IN THE MATTER OF

“Raja Muzaffar Bhat V/s UT of Jammu &
Kashmir & Ors.”

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 25-02-2026 passed in O.A No. 147 of 2026 titled “Raja Muzaffar Bhat V/s UT of Jammu & Kashmir & Ors.”.

Background:

That the Hon'ble National Green Tribunal vide Notice dated 25-02-2026 in OA No. 147 of 2026 directed as follows: -

“Respondent No. 2 – J&K PCC is directed to carry out the fresh inspection and ascertain the quantity of solid waste which has been illegally dumped in the area and also ascertain since when this waste is lying dumped there and action if any taken for remediating the problem. Let a comprehensive report be filed by the Respondent No. 2 at least one week before the next date of hearing. The other respondents are also directed to file the reply at least one week before the next date of hearing.”

Status Report:

In compliance of the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated 25-02-2026 in OA No. 147 of 2026, the report of the J&K Pollution Control Committee is as follows:

1. That Regional Director, J&K PCC Kashmir was requested to share status of unscientific dumping of waste near Dangerpora-Padgampora near NH-44 in tehsil Awantipora vide this office No.

JKPCC/Sc./Misc-Complaint/26/2280-81; dated: 16.02.2026 **(Copy enclosed as Annexure 1).**

2. That Regional Director Kashmir has submitted its reply vide No. PCC/RDK/LS(NGT)/Misc-Complaint/2026/109-110; dated: 28.02.2026 **(Copy enclosed as Annexure 2).** Highlights of the report are briefed as under:
 - a) The solid waste is being dumped in an unscientific manner along the NH-44 within the territorial area of MC Awantipora.
 - b) No corrective measures for safe disposal of waste have been taken.
 - c) Working shed and compost pit are not operational yet.
3. That Directions were issued to Executive Officer, Municipal Committee, Awantipora vide office No. JKPCC/NGT/147/2026/2818-25; dated: 28.03.2026 followed by reminder vide No. JKPCC/Sc./NGT/OA 147/2026/351; dated: 23.04.2026 **(Copy enclosed as Annexure 3-4)** for violation of Solid Waste Management Rules, 2026.
4. That Regional Director, J&K PCC, Kashmir was requested to furnish point-wise reply regarding quantity of solid waste being illegally dumped, time period for which waste is lying dumped at the said site and action, if any, taken for remediating the problem vide this office No. JKPCC/Sc./NGT/OA 147/2026/298-99; dated: 20.04.2026 **(Copy enclosed as Annexure 5).**
5. That reply has been received from Executive Officer, Municipal Committee, Awantipora vide office No. MC/AWP/SBM/2026/1052-55; dated: 28.04.2026 **(Copy enclosed as Annexure 6).**

Highlights of the report are summarized as under:

- a) Municipal Committee Awantipora has identified an area measuring 20 kanals of state land in the year 2020.
 - b) Door-to-door collection of segregated waste has been provided in the jurisdiction of Municipal Committee Awantipora.
 - c) Awareness campaigns regarding source waste segregation are being carried out to encourage citizens to ensure source segregation.
 - d) MC Awantipora has enforced complete ban on throwing or disposing of any waste such as paper, bottles, cans, tetra packs and wrappers etc.
 - e) Working shed and composting pits at the designated site at Dangerpora, Padgampora have been completed.
 - f) 4 MT of waste is generated per day within the territorial jurisdiction of MC Awantipora.
 - g) Approximately 1538 MT of legacy waste has been estimated and more than 50% bio-remediation of estimated legacy waste has been completed and bio-remediation of remaining legacy waste shall be completed in coming month.
6. That reply has been received from Regional Kashmir, J&K PCC, Kashmir, vide No. PCC/ROK/LS(NGT)/(OA-147)/2026/207-08; dated: 30.04.2026. **(Copy enclosed as Annexure 7).**

Highlights of the report are briefed as under:

- a) Total waste lying on the site is 1538 MT as per information furnished by MC Awantipora.
 - b) Dumping site is operational since 2020, as per MC Awantipora.
7. That Regional Director, J&K PCC, Kashmir was requested to verify the reply submitted by Executive Officer, Municipal Committee Awantipora and share Environmental Compensation formats for the

period of violation vide this office No. JKPCC/Sc./NGT/OA
147/2026/988; dated: 06.05.2026 (**Copy enclosed as Annexure 8**).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex
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**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No. : JKPCC/Sc./Misc-Complaint /26/2280-81

Date: 16 - 02-2026

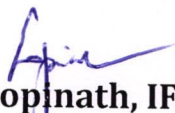
Sub: Representation on behalf of the Applicant highlighting the waste dumping in an illegal waste dumping site at Dangerpora-Padgampora, Near NH-44 in tehsil Awantipora, district Pulwama by the Municipal Committee, Awantipora.

Sir,

Please refer to the subject cited above. In this connection, you are requested to share a comprehensive status report w.r.t unscientific dumping of waste near Dangerpora-Padgampora near NH-44 in tehsil Awantipora, Pulwama by or before 20.02.2026 copy of the complaint received in this regard from Sh. Raja Muzaffar Bhat is enclosed herewith.

Encl: A/A

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to Divisional Officer, J&K PCC Pulwama for immediate necessary action.



Unscientific Dumping of MSW by MC Awantipora

1 message

Raja Muzaffar Bhat <bhatrajamuzaffar@gmail.com>
To: membersecretaryjkspcb@gmail.com, membersecy.pcb@jk.gov.in

8 February 2026 at 20:09

Through E-mail

Dated: 08.02.2026

To,

JAMMU & KASHMIR STATE POLLUTION COMMITTEE

Through its Member Secretary,
Parivesh Bhawan, Forest Complex, Gladni, Narwal,
Transport Nagar, Jammu,
Jammu and Kashmir 180004

Email: membersecy.pcb@jk.gov.in,

membersecretaryjkspcb@gmail.com

1) R.O. PCC Kashmir
2) I/c MSW ✓

M.S
B

Subject: Representation on behalf of the Applicant highlighting the waste dumping in an illegal waste dumping site at Dangerpora-Padgampora, Near NH-44 in tehsil Awantipora, district Pulwama by the Municipal Committee, Awantipora.

Sir,

1. This is to bring to your notice about the waste dumping going on in an illegal/un-designated waste dumping site at Dangerpora-Padgampora near NH-44 in tehsil Awantipora, district Pulwama by the Municipal Committee, Awantipora. The waste collected from Awantipora town including the waste from Tral town and other local areas are being dumped unscientifically near Dangerpora-Padgampora near NH-44 in tehsil Awantipora, district Pulwama

2. That it is further submitted that the Applicant recently visited the Dangerpora-Padgampora, tehsil Awantipora. Upon reaching the site, the Applicant saw municipal solid waste-MSW lying scattered in and all around the site. There was a

dated: 15/02/2026

JR/MS/MS/2026/584-40

foul smell around even in this cold weather and waste was burning at three to four different places. The irrigation canal supplying water to more than 10,000 kanals (1250 acres) of paddy land passes through this site and is hardly 5 to 7 meters away from the garbage dumping site. This is a clear violation of Municipal Solid Waste Rules-MSW Rules 2016 and Water (Prevention & Control of Pollution) Act, 1974. The burning of municipal solid waste violates the Air (Pollution) Act 1981 as well.

3. That it is submitted that this site is located just 30 to 40 meters away from NH 44 and has turned into a safe haven for stray dogs who are seen roaming around this area feeding upon the waste. These canines attack people, especially small school going kids and women. They do not even leave the sheep and goats. The women working in agricultural fields are reluctant to go to their fields and the same is the case with school going kids. The plastic waste has accumulated in the paddy land located around the garbage station which gets blown up with gusty winds. Pungent smell is felt around 2 sq kms from the site, especially in summer months.

4. That it is submitted that the site is not at all the scientific waste management plant which was envisaged in district Pulwama's vision document of 2020-22. This document is still available on the official website of the district. It mentions that Rs 5 crores were allocated for this project with an aim to treat 5.8 tons of waste per day (TPD) collected from Awantipora town and Army's Victor Force headquarters.

5. That it is submitted that the site in question is a Dump Site as per Section 3 (20) of the MSW Rules 2016 which means a **land utilised by the local body for disposal of solid waste without following the principles of sanitary land filling**. Further as per Rule 4(2) of the MSW Rules 2016 **"No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water"** bodies. Rule 15 of MSW Rules 2016 it is the duty of local authorities (municipalities or panchayats) to arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. As per MSW Rules 2016 construction of landfills on hills or elevated places has to be avoided. Rule 20 of the Solid Waste Management Rules, 2016 deals with the **"Criteria and actions to be taken for solid waste management in hilly areas"** and prescribes as follows:

"20. Criteria and actions to be taken for solid waste management in hilly areas.-In the hilly areas, the duties and responsibilities of the local authorities shall be the same as mentioned in rule 15 with additional clauses as under:

(a) Construction of landfill on the hill shall be avoided. A transfer station at a suitable enclosed location shall be set up to collect residual waste from the processing facility and inert waste. A suitable land shall be identified in the plain areas down the hill within 25 kilometers for setting up sanitary landfill. The residual waste from the transfer station shall be disposed of at this sanitary landfill.

(b) In case of non-availability of such land, efforts shall be made to set up a regional sanitary landfill for the inert and residual waste.

(c) Local body shall frame Bye-laws and prohibit citizen from littering wastes on the streets and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.

(d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.

(e) Local body may levy solid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.

(f) The department in-charge of the allocation of land assignment shall identify and allot suitable space on the hills for setting up decentralised waste processing facilities. Local body shall set up such facilities. Step garden system may be adopted for optimum utilisation of hill space.

(Emphasis supplied)

6. That it is submitted that the Local Administration of the district cannot be a mute spectator to this as it is under legal obligation under Rule 12 (b) of MSW Rules 2016 to review the performance of Municipal Committee, Pulwama in the district at least once in a quarter.

7. That the JKPC on 14.08.2025 had conducted an inspection of the site and an Inspection Report was made. The Inspection Report says that the site has come up illegally without any consent from JK

Pollution Control Committee. The report reads as follows:-

“ The dumping site has come up illegally without prior consent of JKPC thus inviting trouble for the nearby residents. As an unbearable odour is being generated from the site , the illegal site thus destroys the habitat, biodiversity and also destroys the ecosystem. Poorly managed dumping sites attract insects, stray dogs and birds etc. increasing the risks of diseases like malaria, dengue fever, cholera. The leachate can also contaminate the groundwater “

8. That the JKPCC issued a Show Cause Notice dated 14.08.2025 to Municipal Committee, Awantipora for violation of the Environment (Protection) Act, 1986 and MSW Rules 2016. Even after issuance of this Show Cause Notice dated 14.08.2025, the Municipal Committee, Awantipora continues to dump the waste at this dump site.

9. That instead of providing better sanitation service to citizens, the Municipal Committee, Awantipora is spreading disease and putting people's lives in danger. More than this, the waste dumping by the said Municipal Committee is disturbing the local ecology, environment and biodiversity as well.

Therefore, the undersigned calls upon you, the State Authorities to ensure that there is no violation of Environment (Protection) Act, 1986 and MSW Rules, 2016 and no unscientific and rampant illegal dumping of municipal solid waste is done at the site i.e. Dangerpora-Padgampora near NH-44 in tehsil Awantipora, district Pulwama by the Municipal Committee, Awantipora. In case, where Solid Waste Dumping has already taken place there should be remediation and restoration of the area to its original form immediately and Environmental Liability/Compensation be imposed against the Municipal Committee, Awantipora

Yours sincerely

DR RAJA MUZAFFAR BHAT

64, Alamdar Colony,

Gopalpora, District Budgam,

Jammu & Kashmir- 191193

Email ID: bhatrajamuzaffar@gmail.com

Mobile No: 7889395171



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Member Secretary,
J & K PCC, Jammu.

No: PCC/RDK/LS (NGT)/Misc-Complaint/2026/109-110

Date:- 28-02-2026.

Subject:- Representation on behalf of the Applicant highlighting the waste dumping in an illegal waste dumping site at Dangerpora-Padgampora, Near NH-44 IN Tehsil Awantipora, District Pulwama by the Municipal Committee, Awantipora.

Reference:- Your letter No. JKPC/Sc./Misc-Complaint/26/2280-81 dated 16-02-2026.

Sir,

Apropos to the subject and reference cited above, it is to submit that the Divisional Officer, PCC, Pulwama carried out a fresh inspection on-the-spot has verified into the averments made by the complainant in the afore-titled complaint and a comprehensive report in the matter along with corroborative Geo-tagged photographs (copies whereof enclosed) as shared by him showing the ground position as well as the current status of the Solid Waste Management in waste dumping site constructed illegally and without consent of JKPC within the territorial area of the Municipal Committee, Awantipora, District Pulwama in Dangerpora-Padgampora village and, therefore, recommended that, since the solid waste at the specified dumping site is still continuing in an un-scientific manner and no corrective measures for safe disposal of waste has been taken despite repeated notices issued, as such, environmental compensation for continuous violations of environmental norms be levied upon the MC, Awantipora, Pulwama. Hence, the report is submitted for kind perusal and needful action in the matter please.

Encls: - A/a.

Copy to:-

1. Divisional Officer, PCC, Pulwama for information. This takes reference to the report submitted vide No. JKPC/DO/PUL/426/2026 dated 18-12-2026.

Regional Director,
Kashmir.
28-02-2026

Government of Jammu & Kashmir
J & K Pollution Control Committee, Pulwama

Regional Director
JKPCC Kashmir

No.: JKPCC/DO/PUL/426/2026

Date: 18-02-2026.

Subject: Inspection report of Dumping yard at Dangerpora, Padgampora near NH 44 Awantipora.

Observations

A fresh inspection conducted as per directions to the dumping site which has come up illegally without prior consent of JKPCC thus inviting trouble to common people in general and nearby residents in particular. As an unbearable order is being generated from the site, the illegal sites thus destroy habitats and reduces biodiversity and disturbs ecosystem. Poorly managed dumping site attracts insects, stray dogs, birds etc. increasing the risk of disease like malaria, dengue, fever, cholera etc. also leachate can contaminate ground water.

It was also observed that MSW is mainly dumped along the NH-44, Working shed and composite pit mentioned by EO in reply to legal notices are not operational yet. The latest photographs are attached.

Recommendations

A notice under Air and water act was served vide No. JKPCC/DO/Pul/168/2025 Dated 14-08-25 and a reply to the notice vide No. MC/SBM/2025/944-47 Dated: 02-09-2025 received were in EO states that a dumping site at Dangerpora, Padgampora, Awantipora has been identified and handed over by the District Administration through the concerned Revenue authorities. The site has been identified due to non-availability of other suitable site within the vicinity of Awantipora Tehsil.

Further EO states that waste recovery facility (working Shed) and composite pits have been approved by Govt. Of India under Swachh Bhart Mission Urban 1.0 Since it was observed that no scientific measures were taken on site for safe disposal of MSW Rules 2016, as such a penalty for violating environmental norms, be levied against MC Awantipora and final Notice stands issued vide No. JKPCC/DO/PUL/354/2025 dated 23-12-2025.

Yours Faithfully



Divisional Officer
JKPCC Pulwama

Government of Jammu & Kashmir
J & K Pollution Control Committee, Pulwama



137, Iqra Colony, Dangepora, Awantipora, 192122
Latitude: 33.92493° Longitude: 74.9931933333333°
Local 05:10:54 PM Altitude: 1582 m
GMT 11:41:54 AM Thursday, 12.02.2026



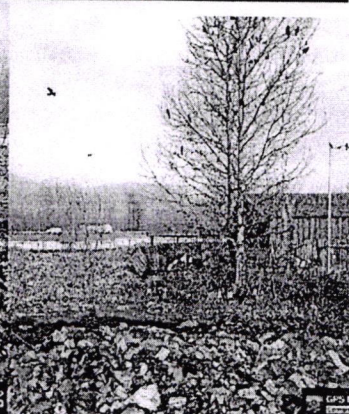
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GMT 11:41:41 AM Thursday, 12.02.2026



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GMT 11:41:55 AM Thursday, 12.02.2026



137, Iqra Colony, Dangepora, Awantipora, 192122
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Local 05:13:05 PM Altitude: 1333 m
GMT 11:43:05 AM Thursday, 12.02.2026

**Executive Officer,
Municipal Committee,
Awantipora.**

No: JKPC/NGT/147/2026/2818-25

Date: 28-03-2026

**Subject: Violation of Solid Waste Management Rules, 2026 by Municipal
Committee Awantipora**

1. **Whereas**, disposal of Solid Waste is primarily regulated under the following Rules / Act:
 - a. Solid Waste Management Rules, 2026
 - b. Plastic Waste Management Rules, 2016
 - c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007
2. **Whereas**, Rule 39 of the Solid Waste Management Rules, 2026 prescribes the duties of the local bodies in rural areas, which are reproduced as below:

Rule 39. Duties of urban local bodies.— (1) All local bodies are responsible for undertaking solid waste management as provided under these rules in order to protect and improve quality of environment in the area under their jurisdiction.

(2) All Urban Local bodies shall prepare solid waste action plan as per proforma prescribed by Central Pollution Control Board , guided by state policy and strategy on solid waste management within one year from the date of notification of state policy and strategy inter alia covering the following elements:

- (i) total waste generation in the area under jurisdiction with ward wise break up;
- (ii) Five-year projection for waste generation;
- (iii) ward-wise collection (including for special care waste) and transportation plan;
- (iv) ward-wise mapping of solid waste management infrastructure; (v) ward-wise mapping of market places, community service infrastructure such as bus stands, railway stations, places of religious significance ;
- (vi) mapping of occupiers identified along with quantity of biomedical waste under Bio-medical Waste Management Rules, 2016 obligated to hand over biomedical waste generated from their premises to registered Bio-Medical Waste Treatment Facility.



- (vii) plan for collection and transportation of waste from garbage vulnerable points and hot spots for littering;
- (viii) mapping of solid waste ingress points in water bodies and plan for stopping ingress of solid waste in water bodies through placement of appropriate barriers;
- (ix) schedule for cleaning surface water bodies and drains from floating solid waste;
- (x) schedule for street sweeping and placement of waste bins as per prescribed norms;
- (xi) mapping of vacant plots of land under public or private ownership vulnerable for open dumping of solid waste including railway land and land with public authorities;
- (xii) plan for environmentally sound management of sanitary waste including sanitary pads, diapers, as per guidelines prescribed by Central Pollution Control Board through the use dedicated incinerators designed for the purpose or common biomedical waste treatment facilities, or units using recycling technologies approved by Central Pollution Control Board;
- (xiii) plan for collection and environmentally sound management of Special care waste;
- (xiv) requirement for solid waste management infrastructure including for collection, transportation, segregation, storage, as required including for Special care waste and sanitary waste, before processing and recycling (including both wet and dry waste) and environmentally sound disposal of waste in sanitary landfills.

(3) All Urban Local bodies shall register with State Pollution Control Board or the Pollution Control Committee concerned on the centralised online portal and upload the city solid waste action plan on centralised online portal developed by Central Pollution Control Board.

(4) All Urban Local bodies shall arrange for door to door collection of segregated solid waste composed of wet waste, dry waste, sanitary waste and special care waste, from all households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-storey buildings, large commercial complexes, malls, housing complexes, etc., on their own or through designated third party agency.

(5) All Urban Local bodies shall frame by-laws incorporating the provisions of these rules by 31st March 2027.

(6) prescribed from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;



- (7) All local bodies shall direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to third party or waste collectors authorised by the local body
- (8) It shall be the responsibility of the local bodies to develop and set up infrastructure for segregation, collection, storage, transportation, processing and disposal of the solid waste either on its own or by engaging agencies and ensure geo-tagging of solid waste management infrastructure as well as facilities.
- (9) All local bodies shall take measures for hundred percent coverage of solid waste management within their jurisdiction in a centralised or decentralised manner in an effective and efficient manner.
- (10) All Urban Local bodies shall undertake assessment of solid waste generated, including legacy solid waste, in a year by the 30th June of next financial year and also develop projection of quantity of waste to be generated in accordance with the guidelines issued by Central Pollution Control Board.
- (11) All Urban Local bodies shall assess the solid waste management infrastructure available for collection, segregation, transportation, processing and disposal and report it on the centralised portal by 30th June every year and also display the same on their website.
- (12) All Urban Local bodies shall appoint the nodal officer for solid waste management within their jurisdiction.
- (13) All Urban Local bodies shall ensure that waste from public places is collected based on the schedule prepared by the local body, which shall be uploaded on the centralised online portal.
- (14) Management and maintenance of facilities, equipment and infrastructure for collection, storage, transportation and treatment of solid waste shall be reported as part of the annual returns by 30th June of the following financial year on the centralised online portal.
- (15) All Urban Local bodies shall direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body.
- (16) All Urban Local bodies shall ensure that the waste from daily sweeping of streets, lanes and by-lanes daily is collected separately, regularly in a

periodic manner depending on the density of population, commercial activity and local situation.

(17) All Urban Local bodies shall ensure that solid waste is transported in an environmentally sound manner to the respective processing facility or material recovery facilities or secondary storage facility.

(18) All Urban Local bodies shall phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction.

(19) All Urban Local bodies shall ensure that the waste from vegetable, fruit, flower, meat, poultry and fish market is collected on day to day basis, and shall promote setting up of decentralised compost plant or biomethanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(20) All Urban Local bodies shall prepare inventory of all registered biomethanation plants and waste to energy plants, sanitary landfills, solid waste processing facilities within their jurisdictions and upload on the centralised online portal within a period of one year from date of notification of these rules in the Official Gazette and update annually by 31st March every year.

(21) All Urban Local bodies shall set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body and upload the details on the centralised online portal by the 30th June, every year.

(22) All Urban Local bodies shall ensure that the horticulture, parks and garden waste is collected separately and composted in the parks and gardens, as far as possible or processed using prescribed technologies and upload and update on the centralised online portal by the 30th June, every year.

(23) All Urban Local bodies shall ensure that segregated wet waste is transported to the processing facilities like compost plant, bio-methanation plant or any such biodegradable waste processing facility; preference shall be given for onsite processing of wet waste.

(24) All Urban Local bodies shall involve communities in waste management and promotion of home composting, biogas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

- (25) All Urban Local bodies shall make an application in Form I for grant of authorisation for setting up waste processing, treatment or disposal facility under their jurisdiction, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.
- (26) All Urban Local bodies shall submit application for renewal of authorisation to concerned State Pollution Control Board at least sixty days before the expiry of the validity of authorisation.
- (27) All Urban Local bodies shall prepare and submit annual report in Form IV on or before the 30th June of the succeeding year on the centralised online portal with copy endorsed to State Urban Development Department or rural development department and to the respective State Pollution Control Board or Pollution Control Committee inter alia covering,-
- (i) solid waste generated in a year, including legacy solid waste;
 - (ii) solid waste management infrastructure available for collection, segregation, processing;
 - (iii) projection of solid waste to be generated;
 - (iv) status on framing and implementation of byelaws
 - (v) management of waste by bulk waste generators in a centralised or decentralised manner.
- (28) All Urban Local bodies shall educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the segregated waste without mixing during primary collection and secondary collection primary to processing or disposal facility and file annual returns in this regard.
- (29) All Urban Local bodies shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce and file annual returns in this regard.
- (30) All Urban Local bodies shall ensure that provisions for setting up of centres for collection, segregation and storage of segregated waste, are incorporated in building plan while granting approval of building plan of a group housing society or market complex and file annual returns in this regard;
- (31) All Urban Local bodies shall prescribe criteria for levying of spot fine for violation of provisions of these rules inter alia on bulk waste generators, for persons who litters or fails to comply with the provisions of these rules and

delegate powers to officers or local bodies to levy spot fines as per their bye-laws and file annual returns in this regard;

(32) All Urban Local bodies shall create public awareness through information, education and communication campaign and educate the waste generators on the following, namely: -

- (a) not to litter;
- (b) minimise generation of waste;
- (c) reuse the waste to the extent possible;
- (d) practice segregation of waste into wet, dry (recyclable, non recyclable), sanitary waste and special care waste;
- (e) practice home composting, vermi-composting, bio-gas generation or community level composting;
- (f) wrap used sanitary waste securely as and when generated, in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body;
- (g) store of segregated waste at the source in different bins;
- (h) hand over the segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (i) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

(33) Urban Local bodies shall prohibit the mixing of road sweeping dust with wet waste. The road sweeping dust collected and deposited at landfill shall be reported by the landfill operator on the centralised online portal.

(34) Urban local bodies with a population more than five lakhs shall establish central control rooms in order to undertake monitoring of solid waste management activities using digital and information technology for tracking of collection vehicles using geographical positioning system, mapping of solid waste management infrastructure, as per timeline prescribed in Schedule I.

(35) Urban Local bodies shall establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of these rules in the Official Gazette. All local bodies shall file annual returns by 30th June of the succeeding financial year on the centralised online portal regarding the status of grievances.

(36) Urban Local bodies shall identify bulk waste generator through detailed survey and update the list on the portal, every year, by 1st April. The identified bulk waste generators shall be geo-tagged. Local bodies shall

map all bulk waste generators, hotels, roadside eateries, commercial or institutional premises generating organic and bulk waste.

(37) Urban Local bodies shall notify cost for the Extended Bulk Waste Generator Responsibility certificate, taking into consideration operation and maintenance of solid waste management that shall be levied on bulk waste generators for ensuring long term sustainability and assured service delivery. Local bodies shall also notify suitable fine provisions in the by-laws.

(38) Urban local body shall issue Extended Bulk Waste Generator Responsibility certificate to bulk waste generator as per scheme given below,-

(i) issue a Extended Bulk Waste Generator Responsibility certificate to the bulk waste generator for total solid waste (wet waste, dry waste, sanitary waste, special care waste) against payment of a fee by bulk waste generator;

(ii) shall notify the cost for Extended Bulk Waste Generator Responsibility certificate in the bye laws or appropriate regulation of the local body after approval of State or Union territory Government, based upon the norms issued by Central Pollution Control Board in consultation with Ministry of Housing and Urban Affairs and Department of Drinking Water and Sanitation;

(iii) the Extended Bulk Waste Generator Responsibility certificate issued to bulk waste generator may further specify the break up of solid waste for such bulk waste generator and in case of wet waste, sanitary waste include details of registered waste processors to whom the waste has been handed over for processing, in case of dry waste, the details of registered recyclers to whom dry waste has been handed over shall be provided;

(iv) the local body shall ensure that waste collected from bulk waste generator is processed in accordance with these rules

(v) shall on a periodic basis undertake audit of the actual waste generated by different types of bulk waste generators on an annual basis, the details of the actual waste generated as against norms fixed by Central Pollution Control Board shall be submitted to State Pollution Control Board for collation, synthesis and submission of appropriate recommendation from the State or Union territory to Central Pollution Control Board.

(39) Urban Local bodies shall undertake and report the generation of solid waste in each ward in urban or rural area on online portal on annual basis based on average waste generation by different establishments.

(40) Urban Local bodies shall report the solid waste generation and collection on a monthly basis on a centralised online portal developed by Central Pollution Control Board.

(41) Urban Local bodies shall set up zone-wise decentralised composting units, where appropriate, through community participation, segregated wet waste from individual community or units should be collected and disposed into these decentralised composting units.

(42) Urban Local bodies shall have adequate number of dustbins in and around the premises such as bus stops, railway stations, metro stations and public areas

(43) Urban Local bodies shall establish Material Recovery Facilities based on quantum of waste generation either on its own or in Public-Private Partnership mode and upload and update on the centralised online portal by the 30th June every year

(44) All such Material Recovery Facilities shall reflect the waste received, availability and transportation of segregated waste to recyclers or end of life disposal entities including incinerators, and sanitary landfill sites on the centralised online portal on monthly basis.

(45) Urban Local bodies shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology and adhering to the guidelines and standards issued by the Ministry of Housing and Urban Affairs and Central Pollution Control Board from time to time. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts. The processing technologies that can be adopted include:

(a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;

(b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns or other industrial processes which use furnaces, after approval of such processes by Central Pollution Control Board and on adhering to standards prescribed in the rules.

(46) Urban Local bodies shall collect and transport dry waste, wet waste and Special care waste, sanitary waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-storey buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle in way that segregated solid waste is not mixed, to the respective processing facility on its own or through third party.

(47) Urban Local bodies shall set up material recovery facilities or secondary storage facilities with sufficient space for storing of recyclables and to enable collection of sorted recyclables from material recovery facilities to authorised recyclers.

(48) Urban Local bodies shall by itself or through third party shall provide for services for collection of solid waste particularly the special care waste along with setting up of deposition centres in a city or town in a manner that one centre is set up for the area of five square kilometres or part thereof and notify the timings of receiving special care waste at such centres and give directions for waste generators to deposit special care waste at these centres for their safe disposal

(49) Urban Local bodies shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule II, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

(50) The tipping fee paid shall be reported in the annual return filed by waste processing unit operator and landfill operator.

(51) Urban Local Bodies shall ensure that the bins at public location for storage of wet waste shall be painted green, those for storage of dry waste shall be printed blue and if required in public toilets bins painted in red may be placed for sanitary waste.

(52) Urban Local bodies along with concerned departments of State or Union territory governments shall map Refuse-Derived Fuel plants Urban Local Body-wise with production capacity and utilization or offtake by industries.

(53) Urban Local Bodies shall prepare ward wise database and upload on the centralised online portal of all personnel including in informal sector such as waste pickers or collectors involved in collection, segregation,

sorting, transportation and processing or recycling or disposal activities of solid waste.

(54) Local bodies shall integrate waste pickers or informal waste collectors by establishing a system to recognize them or organisations representing them, promoting their participation in solid waste management including door to door collection of waste, reflecting it on the centralised portal.

Whereas, Schedule I of the Solid Waste Management Rules, 2026 prescribes the timeline for implementation of the said Rules, which is reproduced below:

Schedule I

Time line for implementation

S. No.	Population	Time line
(1)	(2)	(3)
	Urban areas	
1.	Million plus cities	Eighteen months from the date of these rules coming into effect
2.	5-10 lakh	Twenty-four months from date of these rules coming into effect
3.	All urban areas	Thirty-six months from date of these rules coming into effect

3. **Whereas**, section 9 of the Jammu and Kashmir, Non-biodegradable Material (Management, Handling and Disposal) Act, 2007 provides as follows:

Section 9 – Prohibition to throw biodegradable and non-biodegradable garbage in public drains, natural or manmade lakes, wetlands.- (1) No person, by himself or through another, shall knowingly or otherwise, throw or cause to be thrown, in any drain, ventilation, shaft, pipe and fittings, connected with the private or public drainage works, natural or manmade lakes, wetlands any non-biodegradable garbage or construction debris or any biodegradable garbage by placing in a non-biodegradable bag or container likely to-

- i. injure the drainage and sewage system;
- ii. interfere with the free flow or affect the treatment and disposal of drainage and sewage contents;
- iii. be dangerous or cause nuisance or be prejudicial to the public health; and
- iv. damage the lakes, rivers or wetlands.

(2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any biodegradable or non-biodegradable garbage in any public place open to public view unless-

- (a) the garbage is placed in any receptacle; or
 - (b) the garbage is deposited in a location designated by local authority having jurisdiction in the area for the disposal of such garbage; and
4. **Whereas**, the Executive Officer Municipal Committee Awantipora has been found to be in breach of the Water (Prevention & Control of Pollution) Act, 1974 and Waste Management Rules referred above. Inspection Report of the Divisional Officer J&K PCC, Pulwama along with photographs reveals violation of Solid Waste Management Rules, 2026; and
 5. **Whereas**, contravention of provisions of the Environmental (Protection) Act, 1986, Rules, orders and directions issued thereunder is punishable under the said Act and this includes contraventions by Government Departments as well.

Now therefore, in view of the aforesaid Rule position and law, the deficiencies that persist in the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Solid Waste Management Rules 2026 and in exercise of powers vested to J&K PCC under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

The **Executive Officer, Municipal Committee Awantipora** shall: -

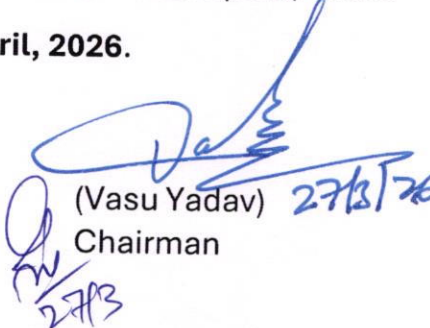
1. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2026, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
2. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments is dumped along the NH-44 at Dangerpora, Padgampora or in any water body or in the open areas, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
3. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.
4. Enforce performance of duties by the waste generators as prescribed under Rule 5 of the Solid Waste Management Rules, 2026.
5. Ensure performance of duties by bulk waste generators as prescribed under Rule 6 of the Solid Waste Management Rules, 2026.
6. Direct waste generators not to litter i.e throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to

segregate the waste at source as prescribed under these Rules and hand over the segregated waste to authorised waste pickers or waste collectors, authorised by the local body.

7. Submit a list of officials of Municipal Committee Awantipora who are responsible for continuous violation of Solid Waste Management Rules, 2026 for their prosecution under the Environmental (Protection) Act, 1986.
8. Submit the present status of Solid Waste observed at Dangerpora, Padgampora and Action Plan along with the timeline for its removal from the above-mentioned points.
9. Furnish the quantity of solid waste generated in jurisdiction of Municipal Committee Awantipora.
10. Furnish the quantity of solid waste processed daily in Jurisdiction of Municipal Committee Awantipora and disposal thereof.
11. Furnish the Action Plan and timeline regarding processing of Legacy Waste lying at open dumping site, as reflected in the inspection report of J&K PCC dated 28.02.2026.

The response of Executive Officer, Municipal Committee Awantipora, must reach J&K Pollution Control Committee by or before **15th April, 2026**.

Encl: Inspection Report.


(Vasu Yadav) 27/3/26
Chairman
27/3

Copy to the :-

1. Commissioner/Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu.
2. Commissioner/Secretary to Government Forests, Ecology and Environment Department, Civil Secretariat, Jammu.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner/District Magistrate, Pulwama.
5. Director Urban Local Bodies, Kashmir.
6. Regional Director, J&K PCC, Kashmir.
7. Divisional Officer, PCC, Pulwama.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Executive Officer,
Municipal Committee,
Awantipora.**

No. : JKPC/Sc./NGT/OA 147/2026/351

Date: 23-04-2026

**Sub: Violation of Solid Waste Management Rules, 2026 by Municipal Committee
Awantipora.**

Sir,

Please refer to the subject and reference cited above. In this connection, I am to convey that directions were issued vide this office No. JKPC/NGT/147/2026/2818-25; dated: 28.03.2026, which are reproduced as under:

The Executive Officer, Municipal Committee Awantipora shall: -

1. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2026, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
2. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments is dumped along the NH-44 at Dangerpora, Padgampora or in any water body or in the open areas, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
3. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.
4. Enforce performance of duties by the waste generators as prescribed under Rule 5 of the Solid Waste Management Rules, 2026.
5. Ensure performance of duties by bulk waste generators as prescribed under Rule 6 of the Solid Waste Management Rules, 2026.

6. Direct waste generators not to litter i.e, throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these Rules and hand over the segregated waste to authorised waste pickers or waste collectors, authorised by the local body.
7. Submit a list of officials of Municipal Committee Awantipora who are responsible for continuous violation of Solid Waste Management Rules, 2026 for their prosecution under the Environmental (Protection) Act, 1986.
8. Submit the present status of Solid Waste observed at Dangerpora, Padgampora and Action Plan along with the timeline for its removal from the above-mentioned points.
9. Furnish the quantity of solid waste generated in jurisdiction of Municipal Committee Awantipora.
10. Furnish the quantity of solid waste processed daily in Jurisdiction of Municipal Committee Awantipora and disposal thereof.
11. Furnish the Action Plan and timeline regarding processing of Legacy Waste lying at open dumping site, as reflected in the inspection report of J&K PCC dated 28.02.2026.

As no response has been received till now by J&K PCC in the subject matter, you are further requested to ensure enforcement of the directions stated above and share reply with this office by or before **30th April, 2026**.

Yours sincerely,


**Dr. R. Gopinath, IFS,
Member Secretary**



**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No. : JKPC/Sc./NGT/OA 147/2026/298-99

Date: 20-04-2026

Sub: O.A No. 147/2026 titled "Raja Muzaffar Bhat V/s UT of J&K & Ors".

Sir,

Please refer to the subject cited above. In this connection, I am to convey that Hon'ble NGT in its order dated 25.02.2026 has issued following directions:

"Respondent No. 2 – J&K PCC is directed to carry out the fresh inspection and ascertain the quantity of the solid waste which has been illegally dumped in the area and also ascertain since when this waste is lying dumped there and action if any taken for remediating the problem. Let a comprehensive report be filed by the Respondent No. 2 at least one week before the next date of hearing. The other respondent are also directed to file the reply at least one week before the next date of hearing."

In the light of above, you are requested to share point wise reply w.r.t following points:

- a) Quantity of solid waste illegally dumped in the area.
- b) Time period for which waste is lying dumped at the said site.
- c) Action, if any, taken for remediating the problem.

Yours sincerely,


**Dr. R. Gopinath, IFS
Member Secretary**

Copy to Divisional Officer, J&K PCC Pulwama for immediate necessary action.



comcawantipora@gmail.com

Government of Jammu and Kashmir
 DIRECTORATE OF URBAN LOCAL BODIES KASHMIR UT
 OFFICE OF THE EXECUTIVE OFFICER
 MUNICIPAL COMMITTEE AWANTIPORA
 TOWN HALL BUILDING AWANTIPORA

The Member Secretary,
 J&K Pollution Control Committee,

No:- MC/AWP/SBM/2026/1052-55

Dated: 28-4-2026

Subject:- Violation of Solid Waste Management Rules, 2026 by Municipal
 Committee Awantipora.

Ref:- Your office letter No. JKPC/Sc/NGT/OA 147/2026/351 dated:
 23.04.2026

Sir,

Kindly refer to the subject matter captioned above, wherein the para
 wise reply is submitted as under for favour of information: -

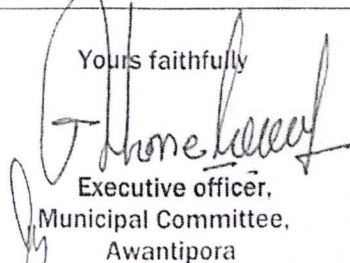
01.	Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2026, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.	Municipal Committee Awantipora is fully committed to dispose solid waste in accordance with Solid Waste Management Rules 2026, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-Biodegradable Material (Management, Handling and Disposal) Act, 2007.
02.	Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments is dumped along the NH-44 at Dangerpora, Padgampora or in any water body or in the open areas, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material	Waste Management Site at Dangerpora Padgampora Awantipora having an area measuring 20 Kanals of State land was identified and handover by the District Administration through the concerned Revenue Authorities in the year 2020, after thread discussions and on spot inspection of various locations and after received feasibility report from the concerned Divisional Officer Pollution Control Board Pulwama vide his No. SPCB/DO/Pul/216/2020 dated: 30.01.2020 to ensure continuation of sanitation services in the town.

(Signature)

	(Management, Handling and Disposal) Act, 2007.	
03.	Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.	Municipal Committee Awantipora has providing facility of vehicles having separate chambers for door to door collection and transportation of dry and wet waste within its territorial limits for disposal at the established SWM plant.
04.	Enforce performance of duties by the waste generators as prescribed under Rule 5 of the Solid Waste Management Rules, 2026.	Municipal Committee Awantipora has carried out intensive awareness campaign to encourage local population of the town to make waste source segregation in the 1 st instances for smooth functioning of the established SWM Plant.
05.	Ensure performance of duties by bulk waste generators as prescribed under Rule 6 of the Solid Waste Management Rules, 2026	Municipal Committee Awantipora has executed an agreement with Islamic University of Science and Technology for collection and transportation of waste from university premise in segregated manner.
06.	Direct Waste Generators not to litter i.e throw or dispose of any waste such as paper bottles, cans, tetra packs, fruit peel, wrappers etc or burn or bury waste on street, open public spaces, drains, water bodies, water bodies and to segregate the waste at source as prescribed under these rules and handover the segregated waste to authorized by the local body	Municipal Committee Awantipora has strictly enforced a complete ban on e throw or dispose of any waste such as paper bottles, cans, tetra packs, fruit peel, wrappers etc or burn or bury waste on street, open public spaces, drains, water bodies, water bodies by notified provision of fine for reported violations.
07.	Submit a list officials of Municipal Committee Awantipora who are responsible for continuous violation of Solid Waste Management Rules, 2026 for their prosecution under the Environmental (Protection) Act, 1986	Municipal Committee Awantipora could not dispose waste earlier as per provisions in vogue due to non-availability of Solid Waste Management Facility at Dangarpura Padgampora. However the waste disposal through MRF and composting at present.

08.	Submit the present status of Solid Waste observed at Danagarpora Padgampora and Action along with timeline for its removal from the above mentioned points	The civil and machinery part for establishment of waste management facility consists of Working Shed and Composite Pits at the designated site at Dangarpora Padgampora have been completed through concerned executing agencies. However, the execution of electric work is in final stage, as such this office is presently utilizing the services of generator for operational of MRF plant for disposal of dry waste. The wet waste is being disposed through compositing at present.
09.	Furnish the quantity of Solid waste generated in jurisdiction of Municipal Committee Awantipora	4.0 Metric tons of waste is generating per day within the territorial jurisdiction of Municipal Committee Awantipora
10.	Furnish the quantity of Solid Waste processed daily in jurisdiction of Municipal Committee Awantipora and disposal thereof	The civil and machinery part for establishment of waste management facility consists of Working Shed and Composite Pits at the designated site at Dangarpora Padgampora have been completed through concerned executing agencies. However, the execution of electric work is in final stage, as such this office is presently utilizing the services of generator for operational of MRF plant for disposal of dry waste. The wet waste is being disposed through compositing at present.
11.	Furnish the action plan and timeline regarding processing of legacy waste laying in open dumping site, as reflected in the inspection report of J&K PCC dated: 28.02.2026	An quantity of 1538 metric tons has been estimated. More than 50% of Bio-Remediation of estimated legacy waste has been completed by the concerned executing agency as on date. The bioremediation of remaining legacy shall be completed in coming month

Yours faithfully



Executive officer,
Municipal Committee,
Awantipora

Copy to the:-

1. Deputy Commissioner Pulwama for favour of kind information.
2. Mission Director SBM Urban 2.0 J&K for favour of kind information.
3. Director Urban Local Bodies Kashmir for favour of kind information.
4. Concerned file.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR
Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

Divisional Officer,
PCC, Pulwama.

No: PCC/ROK/LS (NGT)/(OA-147/2026/ 207-08

Date:-30/04/2026.

Subject:- O.A No. 147/2026 titled "Raja Muzaffar Bhat V/s UT of J & K & Ors."

Reference:- Your letter No. JKPC/Sc./OA 147/2026/298-99 dated 20-04-2026.

Sir,

In context with the subject and the letter referred hereinabove, the point-wise reply in the matter as submitted by the Divisional Officer, PCC, Pulwama vide its report dated 28-04-2026 is enclosed herewith for kind perusal and necessary action please.

Encls: - 04.

Copy to:-

1. Divisional Officer, PCVC, Pulwama for information. This takes reference to the report submitted vide No. JKPC/DO/PUL/572/2026 DATED 28-04-2026.

Regional Director,
PCC, Kashmir.

Government Of Jammu and Kashmir
J & k pollution Control Committee
Office Of the Divisional Officer Pollution Control committee Pulwama
(email.pccpulwama@gmail.com)

Regional Director,
JKPCC (KMR)

No: - JKPCC/DO/PUL/572/2026

Dated: - 28-04-2026

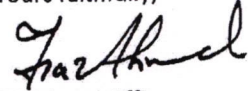
Subject:-O.A NO. 147/2026 titled" Raja Muzaffar Bhat V/S UT of J&K & Ors"

Sir,

Please refer to the above-mentioned subject and reference, The point wise information is as follows: -

- a) Total waste as per information furnished by MC Awantipora is 1538MT
- b) Dumping site is operational since 2020, as per MC Awantipora
- c) Legal action has been initiated by PCC Pulwama against the MC Awantipora for illegal dumping of MSW. As per office records available at JKPCC Budgam, final legal notice issued vide No. PCC/DO/PUL/354/2025 Dated: - 23/12/2025

Yours faithfully,



Divisional Officer,
JKPCC Pulwama

**Jammu and Kashmir 103
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Annexure - 8
Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No. : JKPC/Sc./NGT/OA 147/2026/988

Date: 06 - 05-2026

Sub: O.A No. 147/2026 titled "Raja Muzaffar Bhat V/s UT of J&K & Ors".

Sir,

With reference to the subject cited above please find placed across file the reply submitted by Executive Officer, Municipal Committee Awantipora for further verification and share the status report along with EC format for the period of violation, to this office by or before **9th May, 2026**.

Encl: A/A

Yours sincerely,


**Dr. R. Gopinath, IFS
Member Secretary**